

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE  
AT CHENNAI  
PRESENTATION FORM

O.A.NO. 174 / 2023

**BETWEEN:**

TRIBUNAL ON ITS OWN MOTION - SUOMOTU

**AND:**

CRCP REPRESENTED BY ITS  
CHAIRMAN AND OTHERS

Mysore Urban Development Authority

**RESPONDENT NO.7**

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CHENNAI

DATE: 10/01/2025

ADVOCATE FOR RESPONDENT NO.7

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE,  
CHENNAI

**ORIGINAL APPLICATION NO.174 OF 2023 (SZ)**

**EARLIER OA NO.541 OF 2023 (PB)**

**IN THE MATTER OF :**

**Tribunal on its own motion – SUO  
MOTU based on the News item in  
The Hindu dated 29.08.2023 titled  
“Fish Kill at Lingambudhi Lake in Mysuru”.**

**And:**

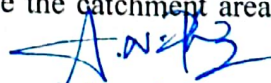
**CRCP, Represented by its Chairman,  
New Delhi & Others.**

**Mysore Urban Development Authority ... Respondent No.7**

**STATEMENT OF OBJECTIONS OF THE RESPONDENT NO.7**

The respondent No.7 respectfully submits as follows:

1. That the respondent No.7, Mysore Urban Development Authority has been constituted under Section 3 of the Karnataka Urban Development Authorities Act, 1987 and the object of the authority for the planned development of major and important urban areas and for the matters connected there with.
2. It is submitted that Lingambudi Lake is located in Dattagalli, Lingambudi & Iyajanahundi Villages. It has 3 inlet storm water drains out of which Catchment area of 2 inlets comes under the jurisdiction of respondent No.6, Mysuru City Corporation and the catchment area of 3<sup>rd</sup> inlet comes under Bogadi Pattana Panchayath and Srirampur Pattana Panchayat Limits.
3. It was reported that Lingambudi lake water got polluted due to inflow of contaminated water from these storm water drains. Hence the catchment area of

  
**Commissioner**  
Mysore Urban Development Authority  
Mysore.

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third storm water drain was inspected and it was observed that contaminated water flowing in this storm water drain is from missing links of UGD network from Dasanakoppalu Village, Roopa Nagar (Private Layout), Kergalli Village and nearby private layouts.

4. But water from these UGD lines get treated at sewage treatment plant located at upstream of Kergalli lake, gets aerated in Kergalli lake and then in Ayyajanahundi lake. Only overflowed water from these 2 lakes enter into lingambudi lake after flowing through storm water drain. These villages and private layouts are within the limit of BogadhiPattana Panchayath.

5. It is submitted that there are few private layouts at the upstream of Lingambudilake. Contaminated water directly enters into the storm water drain from septic tanks of these private layouts which comes under the jurisdiction of SrirampuraTown and Panchayath.

6. It is the responsibility of Urban Local Bodies to maintain UGD network in village limits, on the other hand in case of private layouts no objection certificate will be issued from Karnataka Urban Water Supply and Drainage Board (KUWS&DB) regarding satisfactory completion of UGD and water supply works. Hence it is the responsibility of developer to maintain UGD network including septic tanks/sewage treatment plants within private layout till it is handed over to local bodies.

7. As per KUDA Act, this respondent has no role in maintenance of Private Layouts or no role in maintenance of UGD System. The responsibility of providing proper UGD network, sewage treatment and maintenance lies with the local bodies. As per Section 14 of the said Act the objects of this authority shall be planning and promoting and securing the development of the urban area and for

  
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Mysore Urban Development Authority  
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these purposes the authority have the power to acquire, hold, manage and dispose of moveable and immoveable property, whether within or outside the urban area under its jurisdiction, to carry out building, engineering and other operation and generally to do all things necessary or expedient for the purpose of such development and for purposes identical thereto. It is further submitted that Section 30 of the Act provides “(1) The Government, after consulting the local authority concern and on being satisfied that any street formed by the authority has been duly leveled, paved, metalled, flagged, channeled, drained and sewerred in the manner provided for in the plans of any scheme sanctioned by the Government and that such lamps, lampposts and other apparatus has or in its opinion necessary for the writing thereof and should be provided by the authority have been so provided, shall declare such street to be a public street and such street shall thereupon vests or re-vests, as a case may be, in the local authority and the local authority shall thereafter maintain, keep in repair, light and clean such streets”. However, in the present case with due respects to the concerned shown by this Tribunal, in compliance of the orders of this Tribunal, this authority has proposed action plan for control and prevention of pollution and restoration of Lingambudi lake in Mysore on par with the Joint Committee Report which is noted in the order sheet of this Hon’ble Tribunal on the earlier date of hearing dated 14.11.2024. This authority is waiting for the Government to allocate the funds to carry out the activities assigned to it and upon receiving the same this authority shall be obliged to comply with the same.

8. It is submitted that the authority in its meeting held on 29.10.2024 has made proposed action plan for control of pollution and restoration Lingambudi Lake in

  
Commissioner  
Mysore Urban Development Authority  
Mysore

Mysore. The correspondence dated 29.10.2024 along with action plan prepared by the respondent No.7 is herewith produced and marked as Annexure-A.

9. Under the circumstances stated above it is respectfully submitted that the captioned subject matter i.e., the Fish kill has not happened due to the act or omission of this respondent and as such this respondent cannot be held responsible or liable for the same.

WHEREFORE, it is respectfully submitted that this Hon'ble Tribunal be pleased to dispose of the above matter in the ends of justice and equity.

Place: CHENNAI,

DATE: 10/01/2025

 **SACHIN V.R.**  
**KAR. 1627/03**

ADVOCATE FOR RESPONDENT NO.7

  
**Commissioner**  
**Mysore Urban Development Authority**  
**Mysore.**

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE,  
CHENNAI

**ORIGINAL APPLICATION NO.174 OF 2023 (SZ)**

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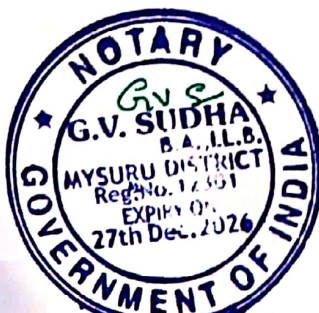
**CRCP, Represented by its Chairman,  
New Delhi & Others.**

**Mysore Urban Development Authority ... Respondent No.7**

**VERIFYING AFFIDAVIT**

I, A.N. Raghunandan, Commissioner, Mysore Urban Development Authority, JBL Road, Mysore, do hereby solemnly affirm and state on oath as follows:

1. I submit that I am the respondent No.7 in the above case and well conversant with the facts and circumstances of the case and accordingly I am swearing to this affidavit.
2. I state that the averments made in para Nos.1 to 9 of the accompanying Statement of Objections are true and correct to the best of my knowledge, information and belief and I believe them to be true.
3. I state that Annexure-A produced is the true copy.



**Solemnly Affirmed & Declared**

**Before me on..... 31/1/25**

**G.V. Sudha  
NOTARY MYSURU DISTRICT**

**A.N. Raghunandan  
Commissioner  
Mysore Urban Development Authority  
Mysore.**

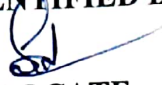


4. What is stated above is true and correct tot the best of my knowledge, information and belief and I believe them to be true.



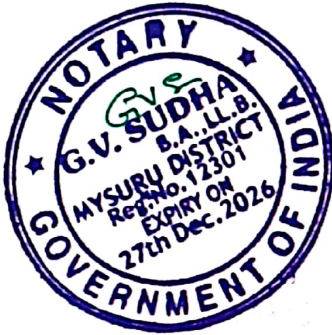
Commissioner  
Mysore Urban Development Authority  
Mysore.

IDENTIFIED BY ME:



ADVOCATE  
SWORN TO BEFORE ME

MYSORE,  
DATE: 03/01/25



Solemnly Affirmed & Declared  
Before me on..... 03/01/25

G.V. Sudha  
NOTARY, MYSURU DISTRICT



**ಮೈಸೂರು ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಮೈಸೂರು.**

ಸಂಖ್ಯೆ: ಮೈ.ನ.ಪಾ/ವ.ಕ-7/ಎಸ/ಬಿ/2024-25

ದಿನಾಂಕ: 29-10-2024

ರವರಿಗೆ,  
ವ್ಯಾಪಾರಿಕ ಹಿರಿಯ ಪರಿಷರ ಅಧಿಕಾರಿಗಳು,  
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾರಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,  
ಮೈಸೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮೈಸೂರು ನಗರ ಪಸರೀಕರಣ ವಲಯದ ಲಿಂಗಾಂಬುಡಿ ಕೆರೆಯಲ್ಲಿ ದಿನಾಂಕ: 28.08.2023 ರಂದು ಸಾವಿರಾರು ಮೀನುಗಳು ಮರಣ ಹೊಂದಿರುವ ಬಗ್ಗೆ ಘನ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿ, ಚೆನ್ನೈ(ದ.ಪ)ಯಲ್ಲಿ OA No.:174 of 2023(SZ)/29.01.2024 ಅಂಶಗಳ ಕುರಿತು ಅನುಪಾಲನಾ ವರದಿ ಸಲ್ಲಿಸುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ: 1.ಘನ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿ, ಚೆನ್ನೈ(ದ.ಪ)ಯಲ್ಲಿ OA No.:174 of 2023(SZ)/29.01.2024.
- 2. PCB/ZOM/06/2024-25/101 Date 10.07.2024.

\* \* \* \* \*

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ(1) ರನ್ವಯ ಮೈಸೂರು ನಗರ ಪಸರೀಕರಣ ವಲಯದ ಲಿಂಗಾಂಬುಡಿ ಕೆರೆಯಲ್ಲಿ ದಿನಾಂಕ: 28.08.2023 ರಂದು ಸಾವಿರಾರು ಮೀನುಗಳು ಮರಣ ಹೊಂದಿರುವ ಬಗ್ಗೆ ಘನ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿ, ಚೆನ್ನೈ(ದ.ಪ)ಯಲ್ಲಿ OA No.:174 of 2023(SZ)/29.01.2024 ಅಂಶಗಳ ಕುರಿತು ಮೈಸೂರು ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ವಿಷಯಗಳ ಅನುಪಾಲನಾ ವರದಿಯನ್ನು ಉಲ್ಲೇಖಿತ ಪತ್ರ(2) ರನ್ವಯ ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಲಾಗಿದ್ದು, ಘನ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಗೆ ಲಿಂಗಾಂಬುಡಿ ಕೆರೆಯ ನೈರ್ಮಲ್ಯತೆಯನ್ನು ಕಾಪಾಡಲು, ಪ್ರಾಧಿಕಾರದ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವ ಕ್ರಮಗಳ ಕುರಿತು ಅನುಪಾಲನಾ ವರದಿ ಸಲ್ಲಿಸುವ ಸಂಬಂಧ ತಮ್ಮ ಮುಂದಿನ ಕ್ರಮಕ್ಕೆ ಸಲ್ಲಿಸಲಾಗಿದೆ.

ಆಡಕ:- ಅನುಪಾಲನಾ ವರದಿ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಆಯುಕ್ತರು  
ಮೈಸೂರು ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,  
ಮೈಸೂರು.

ಪ್ರತಿಯನ್ನು,

- ✓ 1. ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ಮೈಸೂರು ರವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.
- ✓ 2. SACHIN.V.R. & ASSOCIATES # 17 & 18, 2nd Floor, 10th cross Near I.G Circle, J.P. Nagar, 1st phase Bangalore - 560078  
Mob No:- (9880923099.)

**TRANSLATED COPY OF CORRESPONDENCE DATED 29.10.2024**

**MYSORE URBAN DEVELOPMENT AUTHORITY, MYSORE.**

**No:** M.N.P/V.K-7/NGT/2024-25

**Date:** 29-10-2024

To,  
Regional Senior Environmental Officer,  
Karnataka State Pollution Control Board,  
Mysore.

Respected,

**Subject:** Regarding Compliance report to be filed in OA No. 174 of 2023 pending before Hon'ble Notational Green Tribunal (SZ) Chennai with respect to death of thousands of fish in Lingambudi Lake in Mysore.

**Reference:** 1. OA No.:174 of 2023/29.01.2024 National Green Tribunal (SZ), Chennai.

2. PCB/ZOM/06/2024-25/101 Date 10.07.2024.

With respect to the above matter regarding the death of thousands of fish in Lingambudi Lake in Mysore Urban Development Zone on 28.08.2023, in matter pending before, Hon'ble National Green Tribunal in OA No.:174 of 2023(SZ)/29.01.2024 as per reference no.1, The compliance report of the Mysore Urban Development Authority as per reference no.2.is attached herewith, for your further actions in view of taking necessary steps within the power of Mysuru Urban Development Authority to upkeep the hygiene of

Lingambudi Lake in order to submit Compliance report to Hon'ble National  
Green Tribunal

Contents:- Compliance Report.

Yours faithfully,

Commissioner  
Mysore Urban Development Authority,  
Mysore.

Copy to,

- 1.. Executive Engineer, Karnataka Urban Water Supply and Drainage Board,  
Mysore for appropriate action.
2. Sachin. V. R & Associates, No. 17 & 18, 2<sup>nd</sup> Floor, 10<sup>th</sup> Cross, Near I.G.  
Circle, J. P. Nagar, 1<sup>st</sup> Phase, Bengaluru – 560078. Mob. No. 9880923099

**SUBMISSION OF COMPLIANCE IN THE MATTER OF HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI ORIGINAL APPLICATION NO: 174 OF 2023 (SZ) [Earlier O.A No.541 of 2023(PB)]**

TRIBUNAL ON ITS OWN MOTION – SUO MOTU BASED ON THE NEWS ITEM IN THE HINDU DATED 29.08.2023 TITLED “FISH KILL AT LINGAMBUDHI LAKE IN MYSURU”

**Table 5.:- Proposed action plan for control of pollution and restoration of Lingambudhi Lake in Mysuru.**

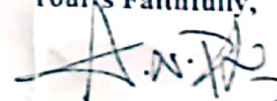
Sl. No.	Proposed Remedial measures	Organization responsible for implementation	Proposed Time line for execution	Name of Work	Estimated Cost (Rs.in Lakhs)	Status
3.		1. To monitor the septic tank provided in 2 private layouts located at western side of the tank and desludging the septic tank regularly as a short term plan. De-sludge water without allowing overflow and join lake is proposed to transport and treated at MCC STP.	Within 6 months			
		2. a. Establishment of Decentralized treatment plant with provision to utilize the treated effluent for gardening. (long term plan)	Within 2 years	In order to prevent the waste water coming from the development of the surrounding areas to the Ayyajayanhudi and Kergalli lakes under the jurisdiction of the Mysore Urban Development Authority, (Private Layout's) drainage pipes will be provided next to these lakes and the waste water will be led to the sewage treatment plant.	2480.00	Estimate has been submitted to Secretary, UD Dept for obtaining Administrative Approval vide letter No. MUDA/Z-7/Lake Development/2023-24 Dated:16.02.2024. Remainder Letter placed on Dated:29.05.2024 & 26.08.2024 for Administrative approval.
		2. b. Connecting the sewer line to ADB main line of MCC located near the Lingambudhi tank and further treat in STP located at Rayanakere.	Within 2 years			

Sl. No.	Proposed Remedial measures	Organization responsible for implementation	Proposed Time line for execution	Name of Work	Estimated Cost (Rs.in Lakhs)	Status
6.	To place the screen chamber at suitable locations along the Raja Kaluvas for cleaning of sewers periodically.	Mysore Urban Development Authority (MUDA).	Within 6 months	Providing Screen Trap to Storm water Drain to stop solid waste to Lingambudhi Lake.	1.80	Tender has been invited vide Tender Notification No MUDA/SE/PB/TN/14 /2023-24 Dated: 04.03.2023. None of the bidders have participated in the tender. Hence tender will be invited for 2 <sup>nd</sup> call on Date 09.09.2024. Only one bidder participated in this Tender. The work will be taken immediately after the award of contract within a period of 6 months.
10.	Restoration of all natural storm water drains by interception and diversion of sewage to the existing nearby STPs or to the new STP of adequate capacity.	Mysuru City Corporation (MCC). And Mysore Urban Development Authority.	Within one year.	1. Construction of storm water drain from Roopa nagar 27 <sup>th</sup> cross junction to falcon factory employees layout, Kergalli village, Mysore Dist.	500.00	For Sl.No. 1to4 Estimate has been submitted. Secretary, UD Dept of obtaining Administrative Approval vide letter No MUDA/SE/LakeRejuvenation/2023-24, Date 05.01.2024.&Remainder sent to Govt. on Date. As soon as administrative approval is accorded tender will be invited. the work will be taken immediately after award of contract may within a period of 1 year.
				2. Construction of storm water drain from Rishab siddi layout to Kergalli village, Mysore Dist.	500.00	
				3. Construction of storm water drain from Abhyodaya apartment to Ashwathama layout Kergalli village, Mysore Dist.	500.00	
				4. Construction of storm water drain from koragajja temple to Kergalli lake, Mysore Dist.	500.00	

Sl. No.	Proposed Remedial measures	Organization responsible for implementation	Proposed Time line for execution	Name of Work	Estimated Cost (Rs.in Lakhs)	Status
				5. Providing out fall missing link sewer line from Roopanagar, 27 <sup>th</sup> cross, road junction to Kergalli, double road, Mysore Dist.	100.00	Estimate has been submitted to KUWS & DB, Mysuru Division Mysuru. For Technical Sanction amounting to Rs.1.00Cr. In the estimate provision has been made only for missing links at 5 locations where already sewer pipeline are laid as outfall. Subsequently, as per directions during the meeting chaired by the secretary, urban development held on 03.02.2024 with regard to the writ petition No.127/2020. It was directed to KUWS & DB, for preparing the comprehensive UGD system which includes missing links connected to various Layout's & Villages & submit the DPR to MUDA for onwards submission to Govt. for approval. Further the DPR has been prepared amounting to Rs.24.80Cr. in the DPR provision for 3.96kms of

Sl. No.	Proposed Remedial measures	Organization responsible for implementation	Proposed Time line for execution	Name of Work	Estimated Cost (Rs.in Lakhs)	Status
						RCC outfall sewer, wet well pumping machineries 6.7kms DI raising main and allied works to treat the sewage in existing STP st Rayana Kere. The same has been submitted to Govt. vide this office letter Dt.17.02.2024 for according administrative approval. As soon as administrative approval is obtained, Tender will be invited and work will be taken up.

Your's Faithfully,



Commissioner

Mysuru Urban Development

Mysuru.

**IN THE HON'BLE NATIONAL  
GREEN TRIBUNAL,  
SOUHER ZONE AT CHENNAI**

**O.A.No. 174 OF 2023**

**INDEX**

**SACHIN V.R**

**COUNSEL FOR RESPONDENT NO.7**

